

By e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/2003/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Amir Uddin Ahmed,  
District & Sessions Judge,  
Karbi Anglong, Diphu.

Dated Guwahati the 5<sup>th</sup> April, 2018.

Sub: **Earned leave and station leave.**

Ref:- Your letter No.DJKA/3851/2018, dtd. 03.04.2018.

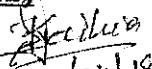
Sir,

With reference to the above, I am directed to inform you that, your prayer for Earned Leave for 4 (four) days w.e.f. 09.04.2018 to 12.04.2018 (prefixing 08.04.2018 and suffixing 13<sup>th</sup>, 14<sup>th</sup>, 15<sup>th</sup> & 16<sup>th</sup> April, 2018) along with station leave permission w.e.f. the evening of 07.04.2018 till the morning of 17.04.2018 has been granted / ~~rejected~~.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-1/1990/2004/A, dated 05.04.18**

  
05/04/18

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.

sd/-

**JOINT REGISTRAR(VIGILANCE)**